

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/667/2021**

This the 15th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Nisar Ahmad Shah, S/o Ahmad Shah, S/o Abdul Gani Shah, R/o Noorani Colony, Peerbagh, Srinagar-190014.

.....Applicant

(Advocate:- Mr. Malik Fahdul Haq)

**Versus**

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary, Department of Finance, Civil Secretariat, Srinagar-190001.
2. Director, Local Fund Audit & Pension, Tankipora, Srinagar-190001.
3. Deputy Director, Local Fund Audit & Pension, Tankipora, Srinagar-190001.
4. Commissioner, Srinagar Municipal Corporation, Srinagar-190010.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

It is submitted by Mr. Amit Gupta, learned A.A.G. for respondents that the case pertains to Municipal Corporation. As such, this Tribunal has no jurisdiction to hear the case.

2. Contention of learned A.A.G. has force and it is to be accepted. Municipal Corporation has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985.

3. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Municipal Corporation.

4. In view of the submission made above, we are of the view that O.A. deserves to be dismissed and accordingly OA is dismissed for want of jurisdiction. Applicant is at liberty to approach appropriate forum, if he so desires. No order as to costs.



**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**